

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.212 – IA/189(AHM)2023
In
CP(IB) 113 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

Stressed Assets Stabilization Fund
V/s
Skylead Chemicals Ltd

.....Applicant

.....Respondent

Order delivered on: 13/09/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr.Sumit Parikh, Advocate
For the Respondent : None

ORDER

This application was filed under Section 19(2) of the IBC against the Suspended Management in which notice has yet not been issued. We have perused the order dated 20.02.2023 when this application was initially listed for hearing.

The Counsel for the applicant submitted that the information/ documents sought from the Suspended Management is reproduced in paragraph no. 9. However, after filing the application certain information/ documents has been received from the Suspended Management. The Ld. Counsel for the applicant as well as the RP undertook to file the details of the remaining information/ documents which are required to receive from the Suspended Management. Let same be filed within 3 days from the date of this order.

List the matter on 03.10.2023.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)

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